NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.202/2016

Asatsu-DK Fortune Communications Pvt. Ltd.

...Petitioner

Versus.

Datawind Innovations Pvt. Ltd.

...Respondent

Present: Mr. Siddharth Vaid, Advocate for petitioner.

None for respondent.

This case has been received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh under the Companies (Transfer of Proceedings) Rules, 2016. It be registered in the relevant register. This case has been filed for winding up of the company for its inability to pay the debts which is covered under Rule 433 (e) of the Companies Act, 1956. It be listed for 23.02.2017 for further proceedings in the matter.

(Justice R.P. Nagrath) Member(Judicial)

(Deepa Krishan) Member (Technical)

February 03, 2017